

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHREN ZONE AT CHENNAI
MEMORANDUM OF APPLICATION
(Under Section 18(1) read with Section 14 & 15 of the National Green
Tribunal Act, 2010)
O. A. No. 35 of 2019 (SZ)**

BETWEEN

MADURAI FAROOQ AHMED,
No. 4 / 75, First Floor, First Cross,
Teacher's Colony Khaderpet
Vaniyambadi - 635 751 Vellore District
E-mail. safeeracif4@gmail.com
Mobile No. 9789292995

.... Applicant

-AND--

1.The Tamil Nadu Pollution Control Board
Represented by its Chairman
No. 76, Anna Salai, Guindy
Chennai - 600 032
E-mail, tnpcb.chn@gov.in
Phone No. 044 - 2235 3134

2. The Principal Commissioner
Municipal Administration Department,
Ezhilagam Annex, 6th Floor, Chepauk
Chennai - 600 005
E-mail ctra.tncmanic.in
Phone No. 044-28513259

3.The District Environmental Engineer,
Tamil Nadu Polation Control Board,
Plot no. PP2, SIDCO Industrial Estate,
Vaniyambadi - 635 751
Email : pcb.vaniyambadi@gmail.com
Phone: 04174 - 224831

4. The Commissioner
Vaniyambadi Municipality,
Vaniyambadi - 635 751.
E mail: commr.vaniyambadi@tn.gov.in
Phone: 04174 - 235317

5. SWACHH BHARAT MISSION
Rep by: TN State Coordinator
4 Floor, Panagal Maliagi
Abdul Razzak Street Saidapet
Chennai - 600032.
E-mail drdchamber@gmail.com
Phone No. 2432 3794.

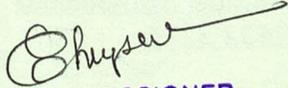
.... Respondents


**COMMISSIONER
VANIYAMBADI MUNICIPALITY**

STATUS REPORT FILED BY THE 4TH RESPONDENT

I, S. Bhuvaneshwaran S/o. Somasuntharam Hindu, aged about 55 years, working as the Municipal Commissioner, Vaniyambadi Municipality, Thirupattur District., do hereby solemnly affirm and sincerely state as follows;

1. I am the 4th Respondent herein and as such, I am well acquainted with the facts and circumstances of the case. I am swearing this counter-affidavit on the basis of the records available in the office of this Respondent.
2. I have carefully gone through the affidavit filed by the petitioner in support of his above writ petition and I hereby stoutly deny all the allegations put forth therein as false and erroneous, except those that are specifically and expressly admitted hereunder.
3. It is submitted that the petitioner herein had filed the above Public Interest litigation praying ;
 1. To call for the records pertaining to Swachh Bharat Mission Solid Waste Management in Vaniyambadi Municipality and consequently direct the first Respondent to inspect the 6 micro composting centers set up in the Vaniyambadi Municipality and file a detailed report within the time frame fixed by this Hon'ble Tribunal.
 2. To direct the respondents to comply the SWM Rules specified, Environment Acts, and Directions of this Hon'ble Tribunal strictly and thereafter consider either to continue functioning those 6 micro composting center for effective further or to find a different location implementation of Swachh Bharat Mission - SWM ensuring the MCCs were free from pollution and non hazardous to the atmosphere.
 3. Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."


COMMISSIONER
VANIYAMBADI MUNICIPALITY

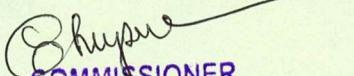
4. It is submitted that the total quantity of legacy waste is quantified at the above location is 32,050 m³ has been dumped in an area of 3.50 Acres as assessed by the Anna University, Chennai.

5. The legacy wastes are being removed by Bio Mining process which will retrieve the land to avoid water contamination and also mitigate Air pollution. The Bio Mining process is being carried out by the Municipality under the Swachh Bharat Mission 2019 scheme at an estimated cost of Rs.207.60 Lakhs.

6. It is submitted that the Bio Mining process was being carried out under the guidance of Anna University, Chennai. So for the legacy waste processed by the municipality through Bio Mining process is about 16525 m³ it is about 52% of the total legacy wastes. Though the Bio Mining process was delayed due to COVID-19 lockdown, the same was resumed by November 2020. Further now due to the second wave the Bio mining work has been again interrupted. Due to the spread of infection the work has been currently kept on hold and the same would be resumed once the situation is relaxed. In the event if the process starts by June first week, the bio mining process is expected to be over by August, 2021 end.

7. In the above said circumstances it is submitted that 4th Respondent is taking the earnest effort to remove the Legacy waste from the dump site, as directed under the Solid waste management Rules 2016 and the same shall be done expeditiously once the work is resumed.

It is therefore prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders and thus render Justice.


COMMISSIONER
VANIYAMBADI MUNICIPALITY

Solemnly affirmed on this the : BEFORE ME

28th day of May, 2021 :

And signed his name in my presence. :

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STATUS REPORT FILED BY THE
4TH RESPONDENT

counsel for the 4th Respondent
KamaleshKannan S

**VANIYAMBADI MUNICIPALITY
TROMMEL MACHINE INSTALLED ON 18.01.2019 AND THE
BIO-MINING PROCESS PHOTOGRAPHS**



VALAYAMPATTU COMPOST YARD

Shyju
Commissioner

Vaniyambadi Municipality

**VANIYAMBADI MUNICIPALITY
THE CATEGORIES OF MINING LEGACY WASTES**



NON SALEABLE PLASTIC WASTE



BOTTLES

Shreyas
Commissioner
Vaniyambadi Municipality

VANIYAMBADI MUNICIPALITY
EXTRACTION OF BIO-EARTH FROM THE LEGACY WASTES



VALAYAMPATTU COMPOST YARD


Commissioner
Vaniyambadi Municipality

VANIYAMBADI MUNICIPALITY

TRANSPORT OF NON-SALEABLE PLASTIC WASTE TO CEMENT FACTORY, ARIYALUR ON 05.03.2021



Kasthuri Complex, Dr.B.R Ambedkar Nagar, Vaniyambadi, Tamil Nadu 635751, India

Vaniyambadi
Tamil Nadu
India

2021-03-05(Fri) 04:15(pm)

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91°F


Commissioner
Vaniyambadi Municipality